

CENTRAL ADMINISTRATIVE TRIBUNAL**MADRAS BENCH****OA/310/00707/2019****Dated Monday ,the 6th day of January, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

K. Kumaresan,
Retd. Shunting Master,
Chennai Division, Southern Railway,
Chennai.Applicant

(By Advocate Mr.Ratio Legis)

Vs

1. Union of India rep by,
The Divisional Railway Manager,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai – 3.

2. The Senior Divisional Finance Manager,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai – 3.Respondents

(By Advocate M/s R.Sathyabama)

ORAL ORDER**(Pronounced by Hon'ble Mr. T. JACOB, Member (A))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs-

"To call for the records related to the impugned order No. M/P3/500/KK/May-2018 dated 08.11.2018 made by the 1st respondent and the service book of the applicant and to quash the impugned order and to direct the respondents to restore applicant's pay at Rs. 7630/- with effect from 01.07.2006 consequently restore upto 31.05.2018 and to re-fix his pension as Rs. 19300/- and to pay the arrears in the attendant retirement benefits arising out of the restored pay with 18% interest and to pass such further or other order as this Hon'ble Tribunal may deem fit and thus render justice."

2. When the matter came up for hearing today, the learned counsel for the respondents submits that the relief sought by the applicant had already been granted by the Department. They have also filed reply to that effect. Learned counsel for the applicant also agrees with the statement made by the respondent counsel.
3. In view of the above, nothing survives in the OA for adjudication. Hence the OA is dismissed as Infructuous.

/kam

(T.JACOB)
MEMBER(A)
06-01-2020